



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5097/IC(A)/2010
F. Nos.CIC/MA/A/2009/000873
CIC/MA/A/2009/000874
Dated, the 1st February, 2010

Name of the Appellant: Smt. Mamta Devi

Name of the Public Authority: H.P.C.L.

Facts: ⁱ

1. The appellant was heard on 29/1/2010.
2. The appellant has asked for access to the documents submitted by the candidates, who are identified in the RTI application, for award of LPG Dealership.
3. The CPIO has refused to furnish the information on the ground that the disclosure of information related to third party and therefore not in public interest. During the hearing, the appellant alleged mal-practices in the selection process for the award of Dealership. He, therefore, pleaded for providing the information asked for by her.

Decision:

4. In our Decision No.5069/IC(A)/2010 dated 27th January, 2010, we have made the following observation:

Para-4. "The award of Distributorship is decided on the basis of a well established procedure followed by the Oil Marketing Companies. The guidelines for submission of documents, including the application form, are commonly followed by all the aspirants of Dealership. There is, therefore, no justification for withholding the information submitted by the candidates on the basis of which marks are awarded and the final merit list is prepared.

ⁱ **"If you don't ask, you don't get."** - Mahatma Gandhi

Para-5. In view of this, the details of information submitted by the applicants for availing of the benefit of Distributorship should be put in public domain so as to enable all the participants to ensure fairness and objectivity in award of such Distributorship. However, the personal information namely Bank account number, deposits, PAN & TAN Numbers, etc., should not be disclosed, lest it would tantamount to invasion of individual privacy.

Para-6. The CPIO is, therefore, directed to furnish the information asked for, after due application of Section 10(1) of the Act. The appellant should also be allowed to inspect the relevant records so as to identify and specify the required information, which should be furnished to him as per the provisions of the Act. A suitable response should accordingly be given within 15 working days from the date of issue of this decision.”

5. The CPIO is accordingly directed to provide the information asked for within 15 working days from the date of issue of this decision.

6. Both the appeals are thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Smt. Mamta Devi, D-6, Station Road, Hindaun City – 322 230. Dist. Karauli (Rajasthan)
2. Sh. P. Rajendra Prasad, SRM & PIO, HPCL, Ajmer LPG Regional Office, Village-Gaderi, P.O. Ashapura, Nasirabad (Ajmer) – 305 601.
3. Sh. G.A. Shirwaikar, ED & Appellate Authority, HPCL, 8 Shoorji Vallabhdas Marg, P.N. No.155, Mumbai – 400 001.

ⁱⁱ “**All men by nature desire to know.**” - Aristotle